

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/2914 -2915 /2006 –SM[BR]

Date 20/02/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

1. To : VIJAY KUMAR KAPIL KUMAR
2. SMT. ARTI KORI
BIRI MANUFACTURER,PANT NAGAR,SAGAR (MP)

M/S VIJAY KUMAR KAPIL KUMAR

Appellant

Vs

C.C.E. BHOPAL

Respondent

I am directed to transmit herewith a certified copy of Final order No. 327- 328 /2008 –SM[BR] dated 1.2.2008 passed by the Tribunal under Section 35-C(1)of Central Excises Act, 1944

Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent
C.C.E. BHOPAL
48,ADMINISTRATIVE AREA,AREA HILLS,BHOPAL
2. Adv. / Consult SHRI. P.C.KASHIV ADV.
E/49, KAMDAR MARKET STOP NO.10, BHOPAL[M.P]
3. S.D.R.
4. ~~J.C.D.R.~~
5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New
7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah
8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301
9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,
12. Co, Law Institution
13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file


Assistant Registrar
(SM Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, NEW DELHI
COURT NO-III
Appeal No. E/2914-2915/06 SM(BR)

[Arising out of Order-in-Appeal No. 198/CE/BPL/2005 dated 27.12.2005
passed by the Commissioner of Central Excise, Bhopal.]

For approval and signature:

Hon'ble Member (J) Shri P.K. DAS

1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
3. Whether Their Lordships wish to see the fair :
copy of the Order?
4. Whether Order is to be circulated to the :
Departmental authorities?

M

1. M/s Vijay Kumar Kapil Kumar
2. Smt. Arti Kori

Appellant

Vs.

CCE, Bhopal

Respondent

Appearance:

None
Shri S. Gautam, DR

- for the Appellants.
- for the Respondent

CORAM: SHRI P.K. DAS, MEMBER (JUDICIAL)

Date of decision: 01.02.2008

Final Order No. 327-328/08-SM(BR)

Per: Shri P.K. Das

None appeared on behalf of appellants inspite of issue of notice. There is no application for adjournment. It seems that the appellants are not interested to proceed in the matters. Accordingly, the appeals are dismissed for non-prosecution.

Order dictated and pronounced in the open court.

(P.K. Das)
Member (Judicial)

K. Gupta